Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 2666 TO BE ANSWERED ON 02.08.2016

FDI IN RETAIL SECTOR

2666. SHRI PR. SENTHIL NATHAN: SHRI P.R. SUNDARAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION milk@rk ekey} [kk vkj ko2tfuct forj.k each be pleased to state:

- (a) whether the Government proposes to reconsider/review its decision on allowing FDI in retail sector in the country;
- (b) if so, the details thereof and the measures taken by the Government to check, control and monitor the sale of foodgrains, cereals, edible oils etc., by the multinational companies in the country; and
- (c) the steps taken by the Government to protect the interests of the small farmers and vendors as well as the small scale traders?

ANSWER

miHKK9rk ekey}[Kk| ∨Kgi Iko2tfuci forj.kjkT; e≱h ½Jh Ih-∨kj-pK8kjh½

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) : No proposal is under consideration.

(b) & (c) : There is no exclusive regulation to control and monitor retail trading including by the multinational and big corporate companies. Foreign Direct Investment (FDI) in retail has been allowed in a calibrated manner to protect the interest of domestic retailers specially small traders/shopkeepers. Provisions of the respective State's Agricultural Produce Market Committee Act provide necessary safe guard to the farmers including small and marginal ones.
